

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 323**  
Cont.P-12/2024  
In  
CP-213(ND)/2023

**IN THE MATTER OF:**

Ghanshyam Tayal

**.....APPLICANT/PETITIONER**

**Vs**

Cemcon Engineering Cpmpany India Pvt Ltd.

**.....RESPONDENT**

**SECTION**

**U/s 241-242**

**Order delivered on 08.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Anshul Gupta, Mr. Aman Singh,  
Mr. Rishabh Darira, Advocates.

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**Cont.P-12/2024:-**

The Respondent is directed to file reply affidavit within two days.

List the matter on **29.07.2024**.

**CP-213(ND)/2023:-**

The Respondent is directed to bring on record the reply affidavit within two days.

List the matter on **29.07.2024**.

**Sd/-  
(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

**Sd/-  
(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**